

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 402
IB/801/ND/2020

IN THE MATTER OF:

M/s. CBRE South Asia Pvt. Ltd.

...PETITIONER

Vs.

M/s. Edifice Facility Management Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 23.10.2020

Coram:

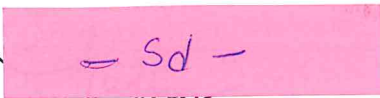
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

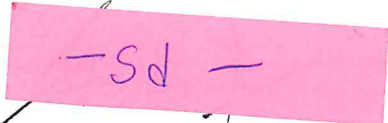
For the Petitioner/Op.-Creditor/F.C. :Mr. Vaibhav Mishra, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. None appeared on behalf of the Corporate-debtor. In the interest of justice, Registry as well as Petitioner may once again serve notice on the respondent/corporate-debtor for his appearance as well as for filing reply. Matter is adjourned to 18.11.2020.

 - Sd -

**(V.K. Subburaj)
Member (T)**

 - Sd -

**(P.S.N. Prasad)
Member(J)**